

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 105**  
**(IB)-457(PB)/2021**

**IN THE MATTER OF:**

State Bank of India

.... Petitioner/Applicant

Vs.

Mr. Charanbir Singh Sethi

.... Respondent

**Order u/S. 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 08.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Financial Creditor : Adv. V. Aravind

For the RP : Appearance not marked

**ORDER**

**New IA-3378/2024**

The Resolution Professional appears physically before us. It is stated by the RP that no repayment plan has been received from the Personal Guarantor during the relevant time and accordingly he has filed this NIL report, which is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

The RP further states that he will apprise the CoC Members in a meeting to be convened by him and he states that further steps will be taken as per the Insolvency & Bankruptcy Code, 2016.

**IA-3378/2024 stands disposed of.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**